whereby prices are fixed on the basis of the average 'price to retailer' plus sixteen percent of retailer margin.

Surprise checks in corporate hospitals

4528. DR. R. LAKSHMANAN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the National Pharmaceutical Pricing Authority has conducted any surprise checks in corporate hospitals across the country to check the menace of sale of medicines at inflated rates;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA): (a) to (c) No Sir, National Pharmaceutical Pricing Authority (NPPA) has not conducted any surprise checks in corporate hospitals across the country to check the menace of sale of medicines at inflated rates.

Based on complaints and media reports on overpricing and inflated bills to the patients by four hospitals, National Pharmaceutical Pricing Authority (NPPA) had asked for details of billing from these hospitals under the provisions of the Drugs (Prices Control) Order, 2013 (DPCO, 2013). Based on the data submitted by the hospitals, NPPA has observed that there is an upward gap between the procurement prices of drugs and amounts at which the drugs are billed to the patients. Study reports prepared on the basis of information submitted by these hospitals is available at the website of NPPA. (www.nppaindia.nic.in).

Fall in revenue from sale of coal through FSA

4529. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of COAL be pleased to state:

- (a) whether revenue earnings from coal, sold under Fuel Supply Agreement (FSA), fell appreciably during the quarter ending December, 2017;
 - (b) if so, the details thereof and the reasons therefor;
- (c) whether Government experienced high revenue growth through e-auction in the same quarter; and

(d) if so, the details thereof and the steps Government proposes to take to ensure high growth rate through FSA route too?

THE MINISTER OF COAL (SHRI PIYUSH GOYAL): (a) and (b) The revenue earning from coal sold under Fuel Supply Agreement (FSA) by Coal India Limited (CIL) is reported at ₹ 14,400 crore during the quarter ending December, 2017 as compared to ₹ 12,802 crore during the quarter ending September, 2017. The sales realization per tonne may vary with grade mix of the quantity dispatched under FSA.

Particulars	W2	Quater ending September, 2017			Quarter ending December, 2017		
	Qty (MT)	Net sales (₹ in crore)	Av. Realization (₹/tonne)	Qty (MT)	Net sales (₹ in crore)	Av. Realization (₹/tonne)	
FSA	104. 59	12,802	1,224	121.87	14,400	1,182	

(c) The revenue earned by CIL from coal sold under E-auction during the quarter ending December, 2017 was $\stackrel{?}{\stackrel{\checkmark}{}}$ 5,268 crores as compared to the revenue of $\stackrel{?}{\stackrel{\checkmark}{}}$ 3,757 crores earned from coal sold under E-auction for the quarter ending September, 2017. The average utilization of revenue in $\stackrel{?}{\stackrel{\checkmark}{}}$ per tonne is as given below.

Particulars	Q2 2017-18			Q3 2017-18		
	Qty (MT)	Net sales (₹ In crore)	Av. Realization (₹/tonne)	Qty (MT)	Net sales (₹ In crore)	Av. Realization (₹/tonne)
E-auction	23.28	3757	1614	26.37	5268	1998

(d) Government has taken various steps for augmenting supply through FSA. For augmenting supply, Government has introduced Linkage Auction Policy for non-regulated sector in 2016 and a Policy for Flexi-utilization of domestic coal in 2016. Besides these, SHAKTI Policy, 2017 has been introduced for Linkages to various power consumers through FSAs.

Rise in production and dispatch of coal by CIL

4530. SHRI N. GOKULAKRISHNAN: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that Coal India Limited (CIL) is dispatching 8 per cent more coal than it did a year ago, loading 308-310 rakes per day to wheel 1.87 million tonnes, of the fuel daily in March, 2018;